639

DR. D. H. VARIAVA: Will the Minister just pass on the information that silicosis could be prevented by proper gas masks and will this information be passed on to the medical units working in the mines?

MR. CHAIRMAN : Suggestion for action. Next question.

## COACH-BUILDING FACTORIES

- ♦82. SHRI M. VALIULLA: Will the Minister for RAILWAYS be pleased to state:
- (a) whether it is a fact that the Government have cancelled an earlier arrangement entered into with a Swiss firm for the establishment of a coachbuilding factory at Peram-bur; and
- (b) whether a new arrangement is being entered into on a partnership basis, with three Swiss companies jointly to start the same factory?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN'I : (a) No. Only the question of revision of the agreement is under consideration.

(b) Negotiations are still in progress for revision of the agreement as indicated already. The terms and conditions for technical and financial participation by the Swiss companies have still to be finalized.

SHRI M. VALIULLA: Is it not a fact that the Government are thinking of cancelling the agreement already enfered into?

SHRI O. V. ALAGESAN: The hon. Member is trying to put it in a different way. We have said that we are in the process of revising the agreement.

SHRI M. VALIULLA: What are the reasons for revision?

SHRI O. V. ALAGESAN: The agreement has not worked very well so far and so we are revising.

SHRI K. S. HEGDE: May I know how much amount was spent under the existing agreement?

SHRI O. V. ALAGESAN: We have fulfilled our part of the agreement and we have paid some amounts as per the terms of the agreement. I am prepared to place a copy of the agreement on the Table. So far we have paid Rs. 107 lakhs towards coaches that have been ordered.

SHRI K. S. HEGDE: Has any return been obtained for the payment?

SHRI O. V. ALAGESAN: We have so far obtained 26 coaches.

SHRI K. S. HEGDE: Are there any other payments monthly made to this company for the intended work they are to do?

SHRI O. V. ALAGESAN: The agreement does not stipulate monthly payments but there is provision for annual payment.

SHRI K. S. HEGDE: How much has been gaid?

SHRI O. V. ALAGESAN: We have paid the amounts stipulated for the first two years.

SHRI K. S. HEGDE: Will the Minister kindly let us know the amounts?

SHRI O. V. ALAGESAN: Under the agreement we have made three payments, viz.:

Rs.
First . • 3,00,000
Second . 3,00,000
Third - 2,80,000

SHRI K. S. HEGLE: Have we received any return for these?

SHRI O. V. ALAGESAN: Their experts have come here and assisted us in preparing designs and other things.

SHRI K. S. HEGDE: Will the hon. Minister not be able to say whether we have suffered any loss in this?

SHRI O. V. ALAGESAN: It will be too early to say that we have suffered any loss. We are trying to make the best possible use of the agreement.

Oral Answers

- SHRI K. S. HEGDE: Is the Minister sure that there has been no bungling in this agreement?
- SHRI O. V. ALAGESAN: I can assure the hon. Member and also the House that there has been no bungling.
- SHRI R. U. AGNIBHOJ: What are the reasons for the cancellation of the first contract?
- MR. CHAIRMAN: He says it is not cancellation but it is a revision.
- SHRI R. U. AGNIBHOJ: It was said that three new companies are coming in that and they are bargaining with fresh people. Therefore what are the reasons for cancelling the first contract with the first company?
- SHRI O. V. ALAGESAN: We are thinking of financial participation by the Swiss companies and so those companies have been brought into the picture and we are in the midst of delicate negotiations and I should like not to divulge further information on the subject.
- SHRI K. S. HEGDE: Does it mean that the first agreement was done on the spur of the moment?
- SHRI O. V. ALAGESAN: There is no warrant for such an assumption.
- MR. CHAIRMAN: Dr. Raghubir Singh.

## TELEPRINTER FOR TRANSMITTING MESSAGES IN DEVANAGRI SCRIPT

♦83. Dr. RAGHUBIR SINH: (a) Will the Minister for COMMUNICATIONS be pleased to state whether Government

have made any arrangements for making teleprinter machines for transmitting messages tjie Devanagri script?

to Questions

- (b) If so, how far has this work proceeded, and when will the first model be ready for test?
- (c) Are the services of any foreign technicians being utilised on the work?

DEPUTY **MINISTER** FOR THE (SHRI COMMUNICATIONS RAJ BAHADUR): (a) and (b). The Government have modified the existing English teleprinter to enable Devanagri script to be transmitted. Two prototype machines have been made. Experiments are in progress to make necessary improvements to these machines to make them suitable for economic operation. It is too early to state when the first model will be ready for regular operation.

(c) No.

II A.M.

Dr. RAGHUBIR SINH: Has the Government any plan for producing the Devanagri script teleprinter on a large scale?

SHRI RAJ BAHADUR: As soon as we succeed in finalizing our latest adaptation of the teleprinter in Devanagri, we shall go in for a scheme for production on a larger scale.

DR. RAGHUBIR SINH: What will be the cost of production of the first model?

SHRI RAJ BAHADUR: We are still in the experimental stages. We are developing two teleprinters and they are being experimented upon.

SHRIMATI VIOLET ALVA: When will the first teleprinter be ready?

SHRI RAJ BAHADUR: The two types are ready and are in use for experiment in the Eastern Court, Central Telegraph Office, New Delhi.

643

SHRIMATI VIOLET ALVA: How much did they cost?

SHRI RAJ BAHADUR: I will not be able to give the exact cost.

DR. RAGHUBJR SINH: Has the Devanagri teleprinter been found suitable for the South Indian languages?

Saw RAJ BAHADUR: That is a question of the use of the Devanagri scrip: i.i transmitting messages in South Indian languages.

DR. RAGHUBIR SINH: Does the Government not consider that the Devanagri script teleprinter will be useful in transmitting these messages?

SHRI RAJ BAHADUR: That is a question of opinion and that is a point for experts to decide.

## TRIPARTITE LABOUR CONFERENCE AT NAINI TAL

\*84. SHRI GOVINDA REDDY: Will the Minister for LABOUR be pleased to state:

- (a) what were the conclusions reached at the recent Tripartite Conference at Naini Tal in respect of (i) wages, (ii) disputes, (iii) trade unions; and
- (b) the action Government propose to take on such conclusions?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) and (b). The Indian Labour Conference held at Naini Tal dealt with industrial relations and the various problems connected therewith, The subject of wages was not discussed. The question of trade unions was considered at some length arising out of the replies to the industrial relations questionnaire which had been issued by the Labour Ministry. The question of disputes was also discussed at length. While no specific conclusions were recorded on individual subjects, the main result of the Conference was a

desire on the part of all concerned to place greater emphasis on collective bargaining and internal settlement of disputes than on compulsory adjudication. It was decided to constitute a Committee composed of one representative each of the four central organisations of workers and of the three central organisations of employers. Each delegate would be accompanied by an adviser. The Committee is for the purpose of evolving an agreed scheme which would form the basis of legislation. The Committee has been convened at New Delhi from the 4th to 6th December, 1952.

DR. R. B. GOUR: Is it a fact that at this Conference it was also the concensus of opinion that the Appellate Court must be abolished ? What does the Government propose to do?

SHRI ABID ALI: The matter is being considered again and after this Committee meets and the Standing Committee also considers, further action will be considered.

SHRI GOVINDA REDDY: Did the Conference recommend further revision of wages than in 1951?

SHRI ABID ALI: No. This item was not discussed.

SHRI GOVINDA REDDY: Did not the Conference recommend to Government that in respect of some industries like the banking, transport etc. the basic wages should be enhanced?

SHRI ABID ALI: As I have already said, no resolution was passed at this Conference. Only opinions were expressed by respective delegates representing their organisations.

SHRI C. G. K. REDDY: Is it the Government's declared policy to abandon the policy of compulsory arbitration and substitute it by conciliation?

SHRI ABID ALI: The matter is being further examined by this